

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.101**  
**TP (Co. Act.)- 19(PB)/2024**  
**Old CP No. 661/2023**

**IN THE MATTER OF:**

Track Freight Express Lines Ltd.  
v.  
Tiger Logistics India Limited

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 433(e)/433(f) of the Companies Act, 1956**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner/ : Mr. Sanjay Sharma, Adv. Mr. Ravi, CS  
Financial Creditor  
For the Respondent :

**ORDER**

The matter is transferred from the Hon'ble High Court of Delhi vide order dated 27.02.2024.

Ld. Counsel Mr. Sanjay Sharma appeared through VC on behalf of the Petitioner/Financial Creditor and he undertook to submit the hard copies of the pleadings to enable the Registry to check the same with the soft copies which have been provided by the Hon'ble High Court of Delhi. He undertakes to issue a fresh notice on the Respondent(s).

At request, list the matter for a physical hearing **on 22.05.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**